

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

(9)

Regn. No. OA 394/1988

Date of decision: 05.11.1992

Shri Anil Kumar Goyal

...Applicant

Vs.

Union of India & Others

...Respondents

For the Applicant

...Shri R.P.
Oberoi, Counsel

For the Respondents

...Shri P.P.
Khurana, Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*
2. To be referred to the Reporters or not? *No*

JUDGMENT (ORAL)

(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

Heard. The learned counsel for the applicant states that he does not wish to pursue the present application and seeks permission to withdraw the same with liberty to file fresh application. The application is, therefore, dismissed as withdrawn with liberty to

Q

(10)

- 2 -

file fresh application in accordance with law, if
so advised.

There will be no order as to costs.

B.N. DHOUDIYAL
MEMBER (A)
05.11.1992

P.K. KARTHA
VICE CHAIRMAN (J)
05.11.1992

RKS
05.11.1992